

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 65 of 2013 &
IA No.103 of 2013

Dated : 6th August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Lanco Amarkantak Power Ltd. ... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s):	Mr. Deepak Khurana Ms. Aditi Sharma
Counsel for the Respondent(s):	Mr. M.G. Ramachandran Mr. Apoorve Karal for R.2 Ms. Puja Priyadarshini for R-3 Mr. Anooja Srivastava for Ms. Suparna Srivastava for R-4

ORDER

The learned counsel for the Respondent No.2 is filing the Written Submissions today after serving copy on the other side.

The learned counsel for the Respondent No.3 submits that she will be filing the Written Submissions during the course of the day after serving copy on the other side.

The learned counsel for the Appellant undertakes to file the Written Submissions by tomorrow after serving copy on the other side.

Judgment is Reserved.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/pg